AB. No. 15 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

13.07.2015

Heard Mr. Z.A. Siddiqe, learned counsel for the petitioners.

Mrs. N.G. Shylla, learned State counsel submits that, the matter has already been charge sheeted before the learned Chief Judicial Magistrate, Shillong. In such circumstances, this court is unable to grant pre-arrest bail.

The petitioner is directed to approach the court of the learned Chief Judicial Magistrate, Shillong in accordance with law.

With this observation and direction, the petition stands disposed of.

JUDGE

D. Nary

MC[RFA] No. 2 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

13.07.2015

None of the parties are present.

List this matter after 2(two) weeks for further order.

JUDGE

D. Nary

WP(C) No. 29 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

13.07.2015

Heard Mr. H.L. Shangreiso, learned counsel for the petitioner, who submits that, he is going to file the rejoinder affidavit in the course of the day.

List this matter after 1(one) week for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 36 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

13.07.2015

Heard Mr. L. Byrsat, learned counsel for the petitioner who seeks further 1(one) weeks' time to file the rejoinder affidavit.

Mr. P. Yobin, learned GA for the State respondents No. 1-3 as well as Mr. B. Bhattacharjee, learned counsel for the respondent No. 4 are present.

List this matter after a week for rejoinder affidavit and further order.

In the meantime, interim order if any shall continue till the next date.

JUDGE

D. Nary

WP(C) No. 118 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

13.07.2015

Heard Mr. P.K. Borah, learned counsel for the petitioner.

Mr. P. Yobin, learned GA for the State respondents No. 1 and 2 declined to file any counter affidavit.

Mr. K. Barua, learned counsel for the respondent No. 4 seeks further 2(two) weeks' time to file the counter affidavit.

Ms. P.S. Nongbri, learned counsel for the respondent No. 3 is present.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 128 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

13.07.2015

Ms. A. Kharumnuid, learned counsel for the petitioner is present.

List this matter after 1(one) week as Mr. H. Kharmih, learned State counsel submits that, he is going to file the counter affidavit in the course of the day.

List the matter accordingly.

JUDGE

D. Nary

WP(C) No. 133 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

13.07.2015

None has appeared for and on behalf of the petitioner.

Seen a letter addressed to the Hon'ble Chief Justice, High Court of Meghalaya, Shillong. On perusal it is difficult to understand the meaning of the contents in the said letter. As a result, the previous counsel, Mr. S. Dey has been called to explain the situation though; he has already withdrawn from the case. Hence, he seeks further 2(two) weeks' time to go through the letter and to assist the court. Prayer is allowed.

Court Master is directed to furnish a copy of the letter to Mr. S. Dey, learned counsel. Issue summon to the petitioner to appear in person on the next date fixed.

The learned counsels for the respondents are present.

List this matter after 2(two) weeks.

JUDGE

D. Nary

WP(C) No. 289 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

13.07.2015

Heard Mr. K. Sunar, learned counsel for the petitioners.

From office note it appears that, notice is deemed to have been served, though AD card has not been received.

The learned counsel for the petitioners submits that, he may be given another chance to serve the notice upon the respondent No. 9 both by registered post as well as by way of Dasti service. Since the question involved here is pertaining to a cheque. So, appearance of the respondent No. 9 is pertinent.

Petitioner's counsel to take necessary steps within 2(two) days.

Mr. S.M. Suna, learned counsel for the respondents No. 4-7 submits that, the Deputy Commissioner, Ri Bhoi District, Nongpoh is still making enquiry and informed the counsel that, she needs some more time. Prayer of the learned counsel is allowed.

The Deputy Commissioner, Ri Bhoi District, Nongpoh is directed to appear in person on the next date fixed.

Mr. P. Yobin, learned State counsel is present.

List this matter after 2(two) weeks for further order.

JUDGE

D. Nary

WP(C) No. 311 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

13.07.2015

Mr. A. Medok, learned counsel for the petitioners is present and submits that, he is going to file the status report by today.

Mr. P. Yobin, learned State counsel is present.

List this matter after 1(one) week for status report and further order.

JUDGE

D. Nary

WP(C) No. 358 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

13.07.2015

Heard Ms. S. Thapa, learned counsel for the petitioners.

Counsels for the respondents No. 1, 2, 3, 4 and 5 are present. They are directed to file their respective counter affidavits.

None has appeared for and on behalf of the respondent No. 6. It appears from record that, the respondents No. 5 and 6 are same parties. So, the counsel for the respondent No. 5 is directed to consult his client and to take necessary steps.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 408 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

13.07.2015

Heard Mr. S.M. Suna, learned counsel for the petitioner as well as Mr. P. Yobin, learned State counsel.

From record it appears that, the additional affidavit has not been filed by the respondents.

List this matter after a week for additional affidavit and further order.

JUDGE

D. Nary